NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 46/(MAH)/2011

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SIGNATURE

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE PARTIES: Prudence Maynard & Ors. V/s. Mundra Corporate Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. NO. NAME DESIGNATION ADHIRAJ MALHOTRA, HMS.

(Holv. for the Retitioner No.1) 1/0 DMD ADVOCATES

(ABHISHEK MISHRA (Adv. for Rosp. 1-7,10,15, 16, 18819

(ABHISHEK KHARE (AD., for Roop. No. 17)



19/2017

cont on Page 2

<u>ORDER</u> <u>T.C.P. No. 46/397-398/CLB/MB/MAH/2011</u>2.....

- 1. The Learned Representative of the Petitioner No.1 is present.
- The Two Learned Representatives of the Respondent Nos. 1, 7, 10, 15, 16, 17, 18 and 19 are present.
- 3. Since the service on Respondent No.6 (R-8 in the Main Petition) (as per the Mg original) is served. ~ ₩.
- 4. Hence the matter is ripe for Final Hearing. Parties are informed accordingly.
- 5. Adjourned to **30.10.2017**.

11 1 Sd/-

Bhaskara∖Pantula Mohan Member (Judicial) 07.09.2017. Sd/-M.K. Shrawat Member (Judicial)